

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 615
IB-694/PB/2018
IA/571/2024, IA/1777/2024 (New IA)

IN THE MATTER OF:
M/s. L & T Finance Ltd.

...PETITIONER

Vs

M/s. Zillion Infraprojects Pvt. Ltd.

...RESPONDENT

Section
U/s 7 of IBC Code,2016

Order delivered on 19.04.2024
Hybrid Hearing (PHYSICAL & VC)

Coram:
SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the RP

:Mr. Harish Taneja, RP a/w Adv.
Parul and Adv. Vinod Chaurasia
:Adv Bhavna Vijay in IA No.
571 of 2024.

For the HDFC Bank

For the Respondent/Corporate Debtor

:Adv Pawan Sharma along with
Adv. Akankrita sinha in I.A.
571/2024 for Respondent No. 1

ORDER

Due to paucity of time, matter is adjourned to **03.05.2024**.

Sd/-
(Court Officer)